

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:419

ANSWERED ON:20.11.2001

FORCIBLE ENTRY INTO AYODHYA TEMPLE

AJAY CHAKRABORTY;BENI PRASAD VERMA;M.V.V.S MURTHI;RAMJI LAL SUMAN;SANAT KUMAR MANDAL;SULTAN SALAHUDDIN OWAISI;SUSHIL KUMAR INDORA;T.M. SELVAGANAPATHI

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Union Government are aware about forcible entry by some persons in disputed Ayodhya Temple;
- (b) if so, the details of this incident and reaction of the Government thereto;
- (c) the number of persons found guilty for disobeying the court order and action taken by the Government to maintain sanctity of the court orders;
- (d) whether Union Government has issued instructions to the Government of UP to avoid such incidents in future;
- (e) if so, the details thereof;
- (f) the steps taken by the Government to avoid such incidents in future;
- (g) whether the Government propose to ban such organizations those violated the court orders by entering this site; and
- (h) if so, the details thereof ?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (I. D. SWAMI)

(a): Yes, Sir.

(b) & (c): According to the report of Government of Uttar Pradesh, S/Shri Ashok Singhal and S. C. Dixit alongwith some 20 other persons entered the disputed premises at Ayodha on 17th October, 2001. On persuasion by the local officials, they vacated the disputed premises. However an FIR has also been lodged against the persons who forced their entry into the disputed premises. The State Govt. has also promulgated prohibitory orders under Section 144 of Cr.PC as a measure to further strengthen the security arrangements there. The review of the Security Scheme of Ayodhya has been also undertaken by the State Govt., keeping in mind the new security threats.

(d), (e), (f): The Union Government has given strict instructions to the Govt. of Uttar Pradesh to further beef up security arrangements at Ayodhya so as to ensure that no such incident recurs in future. Based on the findings of the Court of Inquiry headed by IG,CRPF, disciplinary action is being taken against the personnel found lax in the security of premises on 17th October, 2001. The State Government have also suspended two of their senior officers responsible for the incident.

(g): No, Sir.

(h): Does not arise.